

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 128 OF 2017

In the matter of:

K.N. Pillai & anr

Appellant

Versus

R. Prasanth & Ors

Respondent

Present: None.

ORDER

25.04.2017-This defective appeal was filed by the appellant on ^{21^u} March, 2017. On 6th March, 2017 the counsel for the appellants was asked to remove the defects such as the Vakalatnama is not proper, memo of parties has not been filed and the appeal is not signed by the appellants. There are other defects also. Now more than 7 weeks have passed but no steps have been taken to remove the defects, so the case has been listed.

In the aforesaid circumstances, we dismiss the appeal.

(Justice S. J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)